

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 108 OF 2017 IN  
DFR NO. 4240 OF 2016**

**Dated: 08<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s Ramnad Solar Power Ltd. ...Appellant(s)**

**Vs.**

**Tamil Nadu Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapoor  
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. S.Vallinayagam for R.2 to R.4

**ORDER**

**IA NO. 108 OF 2017  
(Appl. for condonation of delay)**

There is 23 days' delay in filing this appeal. In this application, the applicant/appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Vallinayagam appears on behalf of Respondent Nos.2 to 4. Though served, nobody is representing the other Respondents.

We have heard learned counsel for the parties. For the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **23.03.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**